

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Review Petition No. 30/93 in  
Original Application No. 1195/92

Shri P.V. Joshi ...Applicant  
v/s.

Union of India and others. ...Respondents.

CORAM: Hon'ble Shri M.Y. Priolkar, Member (A)  
Hon'ble Shri V.D. Deshmukh, Member (J)

Tribunal's order on Review Petition by circulation

{ Per Shri V.D. Deshmukh, Member (J) } Dated: 16.7.93

The applicant has filed the review petition on judgement and order passed by us on 6.4.93 dismissing the application.

2. We considered the various grounds urged in the review petition. After going through the grounds we find that the grounds urged by the applicant are more or less the same which he had urged in his original application and which were fully dealt with in our reasoned judgement. The grounds in the review petition are more or less in the nature of grounds of appeal. If the applicant is aggrieved by our judgement and order he can pursue his remedy according to law, but we do not find that the grounds urged by him can be proper grounds for reviewing the order passed by us.

3. Inter-alia the applicant contents in the review petition that the annual confidential reports and the proceedings of the D.P.C. ought to have been shown to the applicant and the applicant ought to have been permitted to inspect the same. As has been admitted in the review petition itself, we heard the counsels for the respondents and the applicants on the privilege claimed by the respondents

and we perused the A.C.Rs. We did not find it proper to allow the applicant to inspect those reports, or proceedings. It is again cannot be a ground for review of the judgement.

4. The applicant contents that the order is liable to be reviewed, in view of the Government Resolution which he has attached to the review petition as Exhibit A 2. This Government Resolution is of 31.1.90 and the applicant could have definitely produced the same if he had been diligent enough to obtain the Government Resolution at the time of hearing of the original application.

5. After considering our judgement and order and also grounds urged in the review petition, we do not find that the order suffers from any error apparent on the face of the record or that it can be reviewed on the ground that some new evidence has come to light which could not be available to the applicant at the time when the orginal application was heard. We do not find any just and proper ground to review the judgement and the order. In the result the review petition is rejected.



(V.D.DESHMUKH)  
MEMBER(J)



(M.Y.PRIOLKAR)  
MEMBER(A)

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